

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **25.04.2024** THROUGH VIDEO CONFERENCE

PRESENT: HON'BLE SHRI SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

IN THE MATTER OF : KITEC Industries India Pvt Ltd
Vs
Emmanuel Engineering Pvt Ltd

MAIN PETITION NUMBER : TCP/385/IB/2017

(IA/MA) APPLICATION NUMBERS

MA/752/2019; MA/784/2019; MA/1359/2019;
IA/226(CHE)/2022 IN CA/226/2019

ORDER

MA/752/2019:

Present: Mr. M.L.Ganesh, Ld. Counsel for IOB.

Mr. Jesus Moris Ravi, Ld. Counsel for Successful Resolution Applicant.

Mr. Venkadasalam, Ld. Counsel for Liquidator.

Ld. Counsel for the Successful Resolution Applicant submits that the amount has already been settled and paid to the Applicant, unnecessarily the matter is being dragged.

Similar submission has been made on behalf of the Liquidator.

The claim of Indian Overseas Bank has already been satisfied by the Successful Resolution Applicant and the Liquidator has already been discharged.

Recording the above facts, nothing survives in MA/752/2019 and the same is **disposed of**.

MA/784/2019:

Present: Mr. Jesus Moris Ravi, Ld. Counsel for Applicant.

Ld. Counsel seeks withdrawal of this application.

Recording the submissions, MA/784/2019 is **dismissed as withdrawn**.

MA/1359/2019:

Present: Mr. Jesus Moris Ravi, Ld. Counsel for Applicant.
None for Respondent.

Ld. Counsel for the Applicant submits that the Applicant withdraws the application since the Applicant has received the title documents and the Applicant will take appropriate remedy before the Civil / Criminal Courts, as to possession of the property,

Recording the above submissions, MA/1359/2019 is **dismissed as withdrawn** with liberty.

IA/226(CHE)/2022 IN CA/226/2019:

Present: Mr. Jesus Moris Ravi, Ld. Counsel for Applicant.
Mr. Ragesh, Ld. Counsel for R1.

Ld. Counsel seeks withdrawal of this Application stating that the remedy sought for has already been granted by Hon'ble High Court.

Recording the above submissions, IA/226(CHE)/2022 is **disposed of**.

All the applications in the present petition have been disposed of. The plan has been fully implemented. The Petition and Applications are consigned to record room.

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**[VENKATARAMAN SUBRAMANIAM]
MEMBER (TECHNICAL)**

MS

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**[SANJIV JAIN]
MEMBER (JUDICIAL)**